

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 313 OF 2018 &
IA No. 296 OF 2019**

Dated: 20th March, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

M/s Gadre Marine Export & Anr.Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Ors.Respondent(s)

Counsel for the Appellant(s) : Ms. Divya Chaturvedi
Mr. Saransh Shaw

Counsel for the Respondent(s) : Mr. G. Umapathy
Mr. Aditya Singh for R-2

ORDER

IA No. 296 of 2019

(Application for condonation of delay in filing reply)

For the reasons set out in the application, 25 days' delay in filing reply is condoned and the reply is taken on record. The application is disposed of.

APPEAL NO. 313 OF 2018

Learned counsel for Appellant seeks four weeks' time to file rejoinder. Time is granted. He may file the rejoinder on or before 22-4-2019 with advance copy to the other side.

List the matter on **29.04.2019**.

(S. D. Dubey)
Technical Member

tpd/js

(Justice Manjula Chellur)
Chairperson